

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No(s). 682/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in GA No. 6189/2004 passed by the High Court Of Judicature At Allahabad)

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No.20573/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.32870/2020-EXEMPTION FROM FILING O.T. and IA No.20571/2020-EXEMPTION FROM FILING O.T. and IA No.20567/2020-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.20570/2020-EX-PARTE BAIL and IA No.32868/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 52029/2020 - CONDONATION OF DELAY IN FILING PROOF OF SURRENDER

IA No. 52030/2020 - EXEMPTION FROM FILING O.T.

WITH

Diary No(s). 26358/2020 (II)

(FOR CONDONATION OF DELAY IN FILING ON IA 1305/2021 FOR EXEMPTION FROM FILING O.T. ON IA 1306/2021)

Date : 22-03-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. Siddharth Dave, Sr.Adv.
Mrs. Pragya Baghel, AOR
Ms. Samten Doma, Adv.

Mr. Ridhima Singh, Adv.
Ms. Veera Kaul Singh, AOR

For Respondent(s) Mrs. Pragya Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by counsel for the appellant seeking adjournment, list on 12.04.2021.

(NIRMALA NEGI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)